

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE SIXTEENTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI**

WRIT APPEAL NO: 847 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated. 07/03/2024 in W. P. No. 35268 of 2023. on the file of the High Court.

Between:

M/s. Jaihind Greenfields LLP, (formerly known as M/s. Jahind Greenfields Pvt. Ltd.,) Rep. by its Director Sri Y. Pratap Reddy, Office at 8-3-229/1/D/26, Sravanthi Nagar, Road No 10, Jubilee Hills, Hyderabad.

...APPELLANT/IMPLEAD PETITIONER IN WP

AND

1. Chintalapudi Vengamamba, D/o Late Chintalapudi Venkateswarlu Aged about 25 years Occ Advocate R/o H No 11336/112 Viveknagar, Chikadpally, Musheerabad, Hyderabad

...RESPONDENT/ WRIT PETITIONER

2. The State of Telangana, rep. by its Principal Secretary, Power and Energy Department, Secretariat, Hyderabad.
3. Southern Power Distribution Company Limited of Telangana State, rep. by its Chairman and Managing Director, Office at Mint Compound, Hyderabad.
4. Southern Power Distribution Company Limited of Telangana State, Rep. by its Superintending Engineer, O/o ADE/Operation/ Rajendranagar, 33/11KV Rajendranaga Sub-Station Premises, Near Pillar No. 232, Main Road, Upperpally, Hyderabad.
5. Southern Power Distribution Company Limited of Telangana State, Rep. by its Assistant Engineer-Operations-Narsingi, Narsingi, Gandipet Mandal, Ranga Reddy District

...RESPONDENTS/RESPONDENTS

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

suspend the operation of the orders of the Leaned Single Judge dt.7-3-2024 in
W.P. No. 35268/2023 pending disposal of the above Writ Appeal.

**Counsel for the Appellant: SRI J.PRABHAKAR, SENIOR COUNSEL FOR
SRI B.MOHAN**

**Counsel for the Respondent No.1: M/s CHINTALAPUDI LAKSHMI KUMARI
Counsel for the Respondent No.2: GP FOR ENERGY
Counsel for the Respondent Nos.3 TO 5: SRI R.VINOD REDDY, SC FOR
TSSPDCL**

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT APPEAL No.847 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.Prabhakar, learned Senior Counsel representing Mr. B.Mohan, learned counsel for the appellant.

Mr. R.Vinod Reddy, learned Standing Counsel for the Southern Power Distribution Company Limited of Telangana State (hereinafter referred to as 'TSSPDCL') for respondent Nos.3 to 5.

2. This intra court appeal has been filed against the order dated 07.03.2024 passed by the learned Single Judge in W.P.No.35268 of 2023.

3. Learned counsel for the parties jointly submit that the controversy involved in the instant writ appeal is squarely covered by the common judgment dated 08.04.2024 passed by this Court in Writ Appeal Nos.252,

253, 256 and 257 of 2024. It is further pointed out by the learned Senior Counsel for the appellant that Special Leave Petitions to Appeal (C) Nos.11536-11537 of 2024 filed against the aforesaid common judgment dated 08.04.2024 have been withdrawn by the petitioner in the aforesaid Special Leave Petitions, who is respondent No.1 in W.A.Nos.256 and 257 of 2024, on 22.05.2024. A copy of the aforesaid order passed by the Supreme Court is placed on record.

4. In view of aforesaid submissions, the following directions are issued:

The application submitted by a person seeking electricity connection has to be decided on the touchstone of criteria laid down in Clause 5 of General Terms & Conditions of Supply by TSSPDCL. The impugned order passed by the learned Single Judge is therefore set aside. TSSPDCL is directed to process the application submitted by respondent No.1 in accordance with the criteria prescribed under Clause 5 of General Terms and Conditions of Supply. Needless to state that the appellant

shall also be heard by TSSPDCL besides the application submitted by respondent No.1 for grant of electricity connection. It is made clear that this Court has not expressed any opinion on merits of the claims of the rival parties as the same has to be examined by TSSPDCL. The application preferred by respondent No.1 shall be decided by TSSPDCL by a speaking order within a period of two (2) months from today.

5. Accordingly, the Writ Appeal is disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

SD/- M. MANJULA
DEPUTY REGISTRAR

Manjula
SECTION OFFICER

To

1. The Principal Secretary, Power and Energy Department, Secretariat, Hyderabad, State of Telangana.
2. The Chairman and Managing Director, Southern Power Distribution Company Limited of Telangana State, Office at Mint Compound, Hyderabad.
3. The Superintending Engineer, Southern Power Distribution Company Limited of Telangana State, O/o ADE/Operation/ Rajendranagar, 33/11KV Rajendranaga Sub-Station Premises, Near Pillar No. 232, Main Road, Upperpally, Hyderabad.
4. The Assistant Engineer-Operations-Narsingi, Southern Power Distribution Company Limited of Telangana State, Narsingi, Gandipet Mandal, Ranga Reddy District
5. One CC to SRI B.MOHAN, Advocate [OPUC]
6. One CC to M/s. CHINTALAPUDI LAKSHMI KUMARI, Advocate [OPUC]
7. One CC to SRI R.VINOD REDDY, SC FOR TSSPDCL [OPUC]
8. Two CCs to GP FOR ENERGY, High Court for the State of Telangana, at Hyderabad. [OUT]
9. Two CD Copies

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GJP

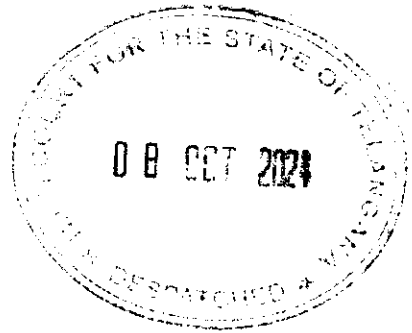
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HIGH COURT

DATED:16/07/2024

JUDGMENT

WA.No.847 of 2024



DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS.

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27/9/24